

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Date of Order:21.9.2012

Petition No. 202/TT/2012

IN THE MATTER OF

Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of tariff) Regulations 2009 for determination of provisional transmission tariff of **Assets-I:** LILO of 400 kV D/C Kahalgaon-Biharshariff TL (2nd Line) and associated bays at Banka S/S (anticipated DOCO: 1.11.2012); **Asset II:** 400/132 kV, 200 MVA ICT-I along with associated bays at Banka S/S (anticipated DOCO : 1.11.2012) ; **Asset III:** 400/132 kV, 200 MVA ICT-II along with associated bays at Banka S/S (anticipated DOCO : 1.12.2012); **Asset IV:** 400 kV, 80 MVAR, Bus Reactor with associated Bays at Banka S/S (anticipated DOCO : 1.11.2012) associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated DOCO to 31.3.2014.

Petition No. 206/TT/2012

AND IN THE MATTER OF

Approval under Regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of provisional transmission tariff of **Assets I** 160 MVA Transformer (1st) and associated bays at Malda S/S; **Asset II** 160 MVA Transformer (2nd) and associated bays at Malda S/S; **Asset III** 1 No. 400kV bay at Malda S/S; **Asset IV** 160 MVA Transformer and associated bays at 220/132 kV Birpara S/S; **Asset V** 160 MVA Transformer and associated bays at 220/132 kV Siliguri S/S under ERSS-IV in Eastern Region from anticipated DOCO (1.12.2012) to 31.3.2014 for tariff block 2009-14 period.

AND IN THE MATTER OF

Approval under regulation-86 of CERC (Conduct of Business) Regulations 1999 and CERC (Terms and Conditions of Tariff) Regulations 2009 for determination of provisional transmission tariff of **Asset I** LILO of 400 kV S/C Baripada-Rengali TL and associated bays at Keonjhar; **Asset II** 1 No of 400/220 kV, 315 MVA (1st) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar; **Asset III** 1 No of 400/220 kV, 315 MVA (2nd) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar; **Asset IV** 1 No of 80 MVAR, 420 kV Bus Reactor and associated Bays at Keonjhar associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated DOCO (1.12.2012) to 31.3.2014.

AND IN THE MATTER OF

Power Grid Corporation of India Limited, Gurgaon

....**Petitioner**

Vs

1. Bihar State Electricity Board, Patna
2. West Bengal State Electricity Distribution Co. Ltd., Calcutta
3. Grid Corporation of Orissa Ltd., Bhubaneswar
4. Damodar Valley Corporation, Calcutta
5. Power Department, Government of Sikkim, Gangtok
6. Jharkhand State Electricity Board, Ranchi

.....**Respondents**

ORDER

In these petitions the petitioner, Power Grid Corporation of India Limited (PGCIL) has sought approval for tariff in respect of its various transmission system in Eastern Region for tariff block 2009-14 period, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009, as

amended from time to time (hereinafter referred to as “the 2009 regulations”). Further, the petitioner has requested to approve provisional tariff as per 2009 regulations.

2. Regulation 5 of the 2009 regulations provides as under:-

"Application for determination of tariff. (1) *The generating company or the transmission licensee, as the case may be, may make an application for determination of tariff in accordance with Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004, as amended from time to time or any statutory re-enactment thereof, in respect of the units of the generating station or the transmission lines or sub-stations of the transmission system, completed or projected to be completed within six months from the date of application.*

(2) *The generating company or the transmission licensee, as the case may be, shall make an application as per **Appendix I** to these regulations, for determination of tariff based on capital expenditure incurred duly certified by the auditors or projected to be incurred up to the date of commercial operation and additional capital expenditure incurred duly certified by the auditors or projected to be incurred during the tariff period of the generating station or the transmission system:*

Provided that in case of an existing project, the application shall be based on admitted capital cost including any additional capitalization already admitted up to 31.3.2009 and estimated additional capital expenditure for the respective years of the tariff period 2009-14:

Provided further that application shall contain details of underlying assumptions for projected capital cost and additional capital expenditure, where applicable.

(3) *In case of the existing projects, the generating company or the transmission licensee, as the case may be, shall continue to provisionally bill the beneficiaries or the long-term customers with the tariff approved by the Commission and applicable as on 31.3.2009 for the period starting from 1.4.2009 till approval of tariff by the Commission in accordance these regulations:*

Provided that where the tariff provisionally billed exceeds or falls short of the final tariff approved by the Commission under these regulations, the generating company or the transmission licensee, as the case may be, shall refund to or recover from the beneficiaries or the transmission customers, as the case may be, within six months with simple interest at the following rates for the period from the date of provisional billing to the date of issue of the final tariff order of the Commission:

- (i) SBI short-term Prime Lending rate as on 1.4.2009 for the year 2009-10.*
- (ii) SBI Base Rate as on 1.7.2010 plus 350 basis points for the year 2010-11.*
- (iii) Monthly average SBI Base Rate from 1.7.2010 to 31.3.2011 plus 350 basis points for the year 2011-12.*
- (iv) Monthly average SBI Base Rate during previous year plus 350 basis points for the year 2012-13 and 2013-14.*

Provided that in cases where tariff has already been determined on the date of issue of this notification, the above provisions, to the extent of change in interest rate, shall be given effect to by the parties themselves and discrepancy, if any, shall be corrected at the time of truing up.

(4) Where application for determination of tariff of an existing or a new project has been filed before the Commission in accordance with clauses (1) and (2) of this regulation, the Commission may consider in its discretion to grant provisional tariff upto 95% of the annual fixed cost of the project claimed in the application subject to adjustment as per proviso to clause (3) of this regulation after the final tariff order has been issued:

Provided that recovery of capacity charge and energy charge or transmission charge, as the case may be, in respect of the existing or new project for which provisional tariff has been granted shall be made in accordance with the relevant provisions of these regulations."

3. As per Regulation 5(4) of the 2009 regulations, the Commission may in its discretion grant provisional tariff if an application has been filed under Regulation 5(1) and (2) of the 2009 regulations. Regulation 5(1) of the 2009 regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 regulations"). Regulation 5(2) of 2009 regulations provides that the application shall be made as per Appendix to the 2009 regulations.

4. The petitioner has made the application as per the Appendix to the 2009 regulations. The petitioner has also complied with the requirements of 2004 regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

5. The details claimed by petitioner and provisional tariff awarded by the Commission are given **Annexure I to III** of this order.

6. The provisional tariff allowed in this order shall be applicable for the date of commercial operation (DOCOP) of the transmission system and the billing, collection and

disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time.

7. The provisional transmission charges allowed in this order shall be subject to adjustment as per of Regulation 5 of the 2009 regulations. The transmission charges approved above shall be applicable from the date of actual date of commercial operation.

Sd/-
(M. Deena Dayalan)
Member

Sd/-
(V.S. Verma)
Member

Sd/-
(S. Jayaraman)
Member

Sd/-
(Dr. Pramod Deo)
Chairperson

Annexure-I

Petition No. 202/TT/2011

Provisional transmission tariff of **Assets-I** LILO of 400 kV D/C Kahalgaon-Biharshariff TL (2nd Line) and associated bays at Banka S/S (anticipated DOCO: 1.11.2012); **Asset II** 400/132 KV , 200MVA ICT-I along with associated bays at Banka S/S (anticipated DOCO : 1.11.2012) ; **Asset III** 400/132 kV, 200 MVA ICT-II along with associated bays at Banka S/S (anticipated DOCO : 1.12.2012); **Asset IV** 400 kV, 80 MVAR, Bus Reactor with associated Bays at Banka S/S (anticipated DOCO : 1.11.2012) associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated DOCO to 31.3.2014.

1. Annual transmission charges claimed:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
Asset (I) :LILO of 400 kV D/C Kahalgaon-Biharshariff T/L (2nd Line) and associated bays at Banka S/S	1.11.2012	652.59	1708.46
Asset (II) 400/132 kV , 200 MVA ICT-I along with associated bays at Banka S/S	1.11.2012	232.16	623.61
Asset (III) 400/132 kV, 200 MVA ICT-II along with associated bays at Banka S/S	1.12.2012	185.73	623.61
Asset (IV) 400 kV, 80 MVAR, Bus Reactor with associated Bays at Banka S/S	1.11.2012	99.90	262.42

2. Annual transmission charges allowed on provisional basis:-

Asset	Anticipated DOCO/DOCO	(` in lakh)	
		2012-13	2013-14
Asset (I) LILO of 400 kV D/C Kahalgaon-Biharshariff T/L (2nd Line) and associated bays at Banka S/S	1.11.2012	587.33	1537.61

Asset (II) 400/132 kV , 200MVA ICT-I along with associated bays at Banka S/S	1.11.2012	208.94	561.25
Asset (III) 400/132 kV, 200 MVA ICT-II along with associated bays at Banka S/S	1.12.2012	167.16	561.25
Asset (IV) 400 kV, 80 MVAR, Bus Reactor with associated Bays at Banka S/S	1.11.2012	89.91	236.18

Annexure-II

Petition No. 206/TT/2012

Provisional transmission tariff of **Assets I** 160 MVA Transformer (1st) and associated bays at Malda S/S; **Assets II** 160 MVA Transformer (2nd) and associated bays at Malda S/S; **Assets III** 1 No. 400 kV bay at Malda S/S; **Assets IV** 160 MVA Transformer and associated bays at 220/132 kV Birpara S/S; **Assets V** 160 MVA Transformer and associated bays at 220/132 kV Siliguri S/S under ERSS-IV in Eastern Region from anticipated DOCO (1.12.2012) to 31.3.2014 for tariff block 2009-14 period.

1. Annual transmission charges claimed:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset I : 160 MVA Transformer (1st) and associated bays at Malda S/S	1.12.2012	47.47	155.05
Asset II 160 MVA Transformer (2nd) and associated bays at Malda S/S	1.12.2012	47.70	155.90
Asset III 1 No. 400 kV bay at Malda S/S	1.12.2012	26.05	83.25
Asset IV 160 MVA Transformer and associated bays at 220/132 kV Birpara S/S	1.12.2012	40.61	128.27
Asset V 160 MVA Transformer and associated bays at 220/132 kV Siliguri S/S	1.12.2012	68.53	218.40

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset I 160 MVA Transformer (1st) and associated bays at Malda S/S	1.12.2012	42.72	139.55
Asset II 160 MVA Transformer (2nd) and associated bays at Malda S/S	1.12.2012	42.93	140.31

Asset III 1 No. 400 kV bay at Malda S/S	1.12.2012	23.45	74.93
Asset IV 160 MVA Transformer and associated bays at 220/132 kV Birpara S/S	1.12.2012	36.55	115.44
Asset V 160 MVA Transformer and associated bays at 220/132 kV Siliguri S/S	1.12.2012	61.68	196.56

Annexure-III

Petition No. 213/TT/2012

Provisional transmission tariff of **Asset I:** LILO of 400 kV S/C Baripada-Rengali TL and associated bays at Keonjhar; **Asset II:** 1 No of 400/220 kV, 315MVA (1st) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar; **Asset III:** 1 No of 400/220 kV, 315 MVA (2nd) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar; **Asset IV:** 1 No of 80 MVAR, 420 kV Bus Reactor and associated Bays at Keonjhar associated with Eastern Region Strengthening Scheme-III in Eastern Region from anticipated DOCO (1.12.2012) to 31.3.2014.

1. Annual transmission charges claimed:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14
Asset (I) LILO of 400 kV S/C Baripada-Rengali TL and associated bays at Keonjhar	1.12.2012	185.49	582.98
Asset (II) 1 No of 400/220 kV, 315MVA (1st) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar;	1.12.2012	220.86	698.56
Asset (III) 1 No of 400/220 kV, 315 MVA (2nd) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar	1.12.2012	220.86	698.56
Asset (IV) 1 No of 80 MVAR, 420 kV Bus Reactor and associated Bays at Keonjhar	1.12.2012	102.07	322.91

2. Annual transmission charges allowed on provisional basis:-

(` in lakh)

Asset	Anticipated DOCO/DOCO	2012-13	2013-14

Asset (I) LILO of 400 kV S/C Baripada-Rengali TL and associated bays at Keonjhar	1.12.2012	166.94	524.68
Asset (II) 1 No of 400/220 kV, 315MVA (1st) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar;	1.12.2012	198.77	628.70
Asset (III) 1 No of 400/220 kV, 315 MVA (2nd) ICT along with associated bays and 2 Nos 220 kV line bays at Keonjhar	1.12.2012	198.77	628.70
Asset (IV) 1 No of 80 MVAR, 420 kV Bus Reactor and associated Bays at Keonjhar	1.12.2012	91.86	290.62